THE CONSTITUTION OF BENCHES w.e.f. 16.03.2026

The present constitution of Benches is in accordance with Rule 1 & Rule 2 of Chapter-II of The Rules of The High Court at Patna,1916.

In view of the Hon'ble Supreme Court Decision in M/s N. G. Projects vs. M/s Vinod Kumar Jain (Civil Appeal No. 1846/2022), the Trade & Commerce (Works Contract– Tender and Blacklisting) matters shall be posted before a Bench of Two Judges.

S.No.	Bench	Hon'ble Judges	Case Group	Case Category
1.	DB- I	Hon'ble The Chief Justice Hon'ble Mr. Justice Harish Kumar	Group-6 Group-7 Group-10 Group- 30 Group-55	i)PIL matters ii))Relating to Validity of Acts, Rules & Regulations etc. of Central Government iii)Relating to validity of all Acts, Rules & Regulations etc of State Government iv) Judicial Service v) LPA arising from service (From Year 2025 onwards) vi) LPA arising from Education (From Year 2025 onwards) vii) LPA arising from other than service (From Year 2025 onwards) viii) Death reference ix) Specially Assigned Matters
2.	DB-II (Civil Application Motion Bench)	Hon'ble Mr. Justice Sudhir Singh Hon'ble Mr. Justice Shailendra Singh	Group -4 Group -16 Group-30 Group-33 Group-53	i)Civil Review (DB) other than Tied up ii) Trade & Commerce –(Works Contract– Tender and Blacklisting) iii) LPA arising from service (Up to Year 2024) iv) LPA arising from Education (Up to Year 2024) v) LPA arising from other than service (Up to Year 2024) vi) MJC (DB) All Matters Except Tied Up vii)Cr.WJC (DB)-BCC Act & Habeas Corpus viii) Specially Assigned matters
3.	DB-III (Criminal Application Motion Bench)	Hon'ble Mr. Justice Rajeev Ranjan Prasad Hon'ble Justice Smt. Soni Shrivastava	Group-34 Group- 36 Group-41 Group-56 Group-58	i)Commercial Appellate Division Matters ii) Supreme Court Appeals iii) Cr. Appeal (DB) and All I.As. iv)Cr. Appeal (DB) Hearing Matter from year 2023 onwards v) Govt. Appeal (DB) from year 2016 onwards vi) Original Cr. Misc.(DB) vii) Specially Assigned matters
4.	DB-IV	Hon'ble Mr. Justice Mohit Kumar Shah Hon'ble Mr. Justice Arun Kumar Jha	Group-8 Group-9 Group-23 Group 41 Group-1	i) Relating to all direct and Indirect Taxation etc. (Excise, Income tax, central taxation etc)- Central Statutes ii) State Taxation matters, M.V. (Taxation)- Orders, Admission & Hearing iii) Company Appeal (DB) iv) Cr. Appeal (DB) and All I.As. v)Cr. Appeal (DB) Hearing Matter from year 2020 to 2022 vi) CAT Matters - Writ & Appeals vii) Specially Assigned matters

5.	**DB-V**	**Hon'ble Mr. Justice Bibek Chaudhuri** **Hon'ble Mr. Justice C.S. Jha**	**Group-31** **Group- 32** **Group-41** **Group-56** **Group-58**	**i)Matrimonial Reference** **ii) Misc. Appeal(DB)** **iii) Cr. Appeal (DB) and All I.As.** **iv) Cr. Appeal (DB) Hearing Matter from year 2016 to 2019** **v) Govt. Appeal (DB) – from year 2008 to 2015** **vi) Original Cr. Misc.(DB) - Hearing** **vii) Specially Assigned matters.**
6	**DB-VI**	**Hon'ble Mr. Justice Nani Tagia** **Hon'ble Mr. Justice Alok Kumar Pandey**	**Group-31** **Group- 32** **Group-41** **Group-56** **Group-58**	**i)Matrimonial Reference** **ii) Misc. Appeal(DB)** **iii) Cr. Appeal (DB) and All I.As.** **iv) Cr. Appeal (DB) Hearing Matter from year 2012 to 2015** **v) Govt. Appeal (DB) – From Year 2003 to 2007** **vi) Original Cr. Misc.(DB) - Hearing** **vii) Specially Assigned matters.**
7	**DB-VII**	**Hon'ble Mr. Justice Sanjay Kumar Singh** **Hon'ble Mr. Justice Sourendra Pandey**	**Group-31** **Group- 32** **Group-41** **Group-56** **Group-58**	**i)Matrimonial Reference** **ii) Misc. Appeal(DB)** **iii) Cr. Appeal (DB) and All I.As.** **iv) Cr. Appeal (DB) Hearing Matter up to Year 2011** **v) Govt. Appeal (DB) – Up to 2002** **vi) Original Cr. Misc.(DB) - Hearing** **vii) Specially Assigned matters.**
8	**Special Bench (Friday)**	**Hon'ble the Chief Justice**	**Group- 35**	**i) Request case** **ii) Specially assigned matters**
Civil Benches				
9	**SB-I CIVIL (2^{nd} Half)**	**Hon'ble Mr. Justice Nani Tagia**	**Group -13**	**i) Service Matter other than education service from year 2020 to 2021 (Admission, Hearing)** **ii)Specially Assigned Matter** **iii)Tied up matters**
10	**SB-II CIVIL**	**Hon'ble Mr. Justice Partha Sarthy**	**Group-13** **Group 18** **Group-37**	**i)Service Matter other than education service from year 2022 to 2024 (Admission, Hearing)** **ii)Panchayat, Local Self Governance etc. (Admission, Hearing)** **iii) Second Appeal From year 2006 to 2015 (Hearing Matter)** **iv) Specially assigned matter** **v)Tied up matters**
11	**SB-III CIVIL**	**Hon'ble Mr. Justice A. Abhishek Reddy**	**Group -16** **Group-19** **Group -20** **Group- 36**	**i)Trade & Commerce other than Work Contract – Tender & Blacklisting matter (except custom matters) (Admission, Hearing)** **ii)Election matters (Admission, Hearing)** **iii) Industrial Disputes(From Year 2021 onwards) (Admission, Hearing)** **iv) Supreme Court Appeal** **v)Specially Assigned Matter** **vi)Tied up matters**

12	**SB-IV CIVIL**	**Hon'ble Mr. Justice Rajiv Roy**	**Group-17** **Group-21** **Group-37** **Group -33**	**i)Land related Matters From Year 2023 onwards (Admission, Hearing)** **ii)Environment Related(Admission, Hearing)** **iii) Second Appeal (Admission, Hearing)** **iv)M.J.C Non –Tied Up Matter up to year 2018 (Admission, Hearing)** **v) Specially assigned matter** **vi)Tied up matters**
13	**SB-V CIVIL**	**Hon'ble Mr. Justice Khatim Reza**	**Group-4** **Group-17** **Group 22** **Group-32**	**i)Civil Review non Tied-up matters (Admission, Hearing)** **ii)Land Related up to Year 2019 (Admission, Hearing)** **iii)Other Misc. up to year 2023 (Admission, Hearing)** **iv)Miscellaneous Appeal (SJ) (Admission, Hearing)** **v)Specially assigned matter** **vi)Tied up matters**
14	**SB-VI CIVIL**	**Hon'ble Mr. Justice Dr. Anshuman**	**Group- 13** **Group-20** **Group-37** **Group-42**	**i)Service Matter other than education service From year 2025 onwards (Admission, Hearing)** **ii)Industrial Disputes – up to year 2020 (Admission, Hearing)** **iii)Second Appeal up to year 1990 Hearing matter** **iv)Or. Cr. Misc. (SJ)** **v) Specially assigned matter** **vi)Tied up matters**
15	**SB-VII CIVIL**	**Hon'ble Mr. Justice R. P. Mishra**	**Group-29**	**i) First Appeal from year 2016 onwards (Admission, Hearing)** **ii)Specially assigned matter** **iii)Tied up matters**
16	**SB- VIII CIVIL**	**Hon'ble Mr. Justice R.C. Malviya**	**Group-5** **Group-29** **Group-37**	**i)Civil Revision (Admission, Hearing)** **ii) First Appeal from up to 1994 (Admission, Hearing)** **iii)Second Appeal (1991 to 2000) Hearing** **iv)Specially assigned matter** **v)Tied up matters**
17	**SB- IX CIVIL**	**Hon'ble Mr. Justice S.B.P. Singh**	**Group- 1** **Group- 2** **Group- 3** **Group-31** **Group-38** **Group-39** **Group-40**	**i) Certificate Appeal** **ii) Civil Misc. (Admission, Hearing)** **iii) Civil Reference** **iv) Matrimonial Reference** **v) Test Case** **vi) Test Suit** **vii) Title Suit** **viii) Specially assigned matter** **ix)Tied up matters**
18	**SB- X CIVIL**	**Hon'ble Mr. Justice Alok Kumar Sinha**	**Group -12** **Group -14** **Group- 22** **Group 24, 25, 26, 27**	**i) Education matters (Admission, Hearing)** **ii) Education Service – From year 2025 onwards (Admission, Hearing)** **iii) Other Miscellaneous of year 2024 (Admission, Hearing)** **iv) Or. C. Misc. (Company Matters) (Admission, Hearing)** **v) Specially Assigned Matter** **vi)Tied up matters**

19	**SB- XI CIVIL (2nd Half)**	**Hon'ble Mr. Justice Sourendra Pandey**	**Group-17** **Group-29** **Group- 37**	**i)Land related Matters From Year 2020 to 2022 (Admission, Hearing)** **ii)First Appeal from year 1995 to 2015 (Admission, Hearing)** **iii)Second Appeal (2001 to 2005) Hearing** **iv) Specially assigned matter** **v)Tied up matters**
20	**SB-XII CIVIL**	**Hon'ble Mr. Justice Ajit Kumar**	**Group -14** **Group -15** **Group -22**	**i) Education Service – up to year 2020 (Admission, Hearing)** **ii) Retirement benefits (Admission, Hearing)** **iii)Other Miscellaneous from Year 2025 onwards (Admission, Hearing)** **iv)Specially assigned matter** **v)Tied up matters**
21	**SB-XIII CIVIL**	**Hon'ble Mr. Justice Ritesh Kumar**	**Group-13** **Group-14** **Group-33**	**i)Service Matter other than education service up to 2019 (Admission, Hearing)** **ii)Education Service – from year 2021 to 2024 (Admission, Hearing)** **iii) M.J.C Non –Tied Up Matter from year 2019 onwards (Admission, Hearing)** **iv)Specially assigned matter** **v)Tied up matters**
Criminal Benches				
22	**SB-I Criminal (2nd Half)**	**Hon'ble Mr. Justice Sanjay Kumar Singh**	**Group-52** **Group-54**	**i) Criminal Revision from year 2025 onwards (Admission, Hearing)** **ii)Criminal Writ from Year 2026 onwards (Admission, Hearing)** **iii)Specially assigned Matter** **iv) Tied up matters**
23	**SB- II Criminal**	**Hon'ble Mr. Justice Anil Kumar Sinha**	**Group-42, 43 & 44** **Group-52** **Group-54**	**i) Criminal Appeal (SJ) except the matters arising out of SC/ST Act (R.Bail & A.Bail) From Year 2021 onwards (Admission, Hearing)** **ii)Criminal Revision up to year 2018 (Admission, Hearing)** **iii)Criminal Writ up to Year 2018 (Admission, Hearing)** **iv)Specially assigned matter** **v)Tied up matters**
24	**SB-III Criminal**	**Hon'ble Mr. Justice Prabhat Kumar Singh**	**Group-42, 43 & 44** **Group-43** **Group-46**	**i)Criminal Appeal (SJ) except the matters arising out of SC/ST Act (R.Bail & A.Bail) From Year 2015 to 2020 onwards (Admission, Hearing)** **ii)Criminal Appeal (SJ) arising out of SC/ST Act (A.Bail)** **iii) Anticipatory Bail (Fresh, CD & Old Matters)** **iv)Specially assigned matter** **v)Tied up matters**
25	**SB-IV Criminal**	**Hon'ble Mr. Justice Sandeep Kumar**	**Group-46** **Group-43** **Group-46**	**i)Regular Bail (Fresh, CD & Old Matters)** **ii)Criminal Appeal (SJ) arising out of SC/ST Act (R.Bail)** **iii)Cancellation of Bail** **iv)Specially assigned matter** **v)Tied up matters**

26	**SB-V Criminal**	**Hon'ble Mr. Justice Purnendu Singh**	**Group-42, 43 & 44** **Group- 47** **Group-48** **Group-57**	**i)Criminal Appeal (SJ) except the matters arising out of SC/ST Act (R.Bail & A.Bail) from Year 2010 to 2014 (Admission, Hearing)** **ii)Modification(SJ)** **iii) Restoration(SJ)** **iv)Govt. Appeal (SJ) (Admission, Hearing)** **v)Specially assigned matter** **vi)Tied up matters**
27	**SB-VI Criminal**	**Hon'ble Mr. Justice Satyavrat Verma**	**Group-46** **Group-43**	**i)Anticipatory Bail (Fresh, CD & Old Matters)** **ii)Criminal Appeal (SJ) arising out of SC/ST Act (A.Bail)** **iii)Specially assigned matter** **iv)Tied up matters**
28	**SB-VII Criminal**	**Hon'ble Mr. Justice Rajesh Kumar Verma**	**Group-46** **Group-43**	**i)Regular Bail (Fresh, CD & Old Matters)** **ii)Criminal Appeal (SJ) arising out of SC/ST Act (R.Bail)** **iii)Specially assigned matter** **iv)Tied up matters**
29	**SB –VIII Criminal**	**Hon'ble Justice Smt. G. Anupama Chakravarthy**	**Group-42, 43 & 44** **Group-59**	**i)Criminal Appeal (SJ) except the matters arising out of SC/ST Act (R.Bail & A.Bail) up to year 2005 (Admission, Hearing)** **All Criminal Appeals arising from vigilance and CBI Matters** **ii)Special Leave to Appeal** **iii)Specially assigned matter** **iv)Tied up matters**
30	**SB-IX Criminal**	**Hon'ble Mr. Justice Jitendra Kumar**	**Group-42, 43 & 44** **Group-52** **Group-54**	**i)Criminal Appeal (SJ) except the matters arising out of SC/ST Act (R.Bail & A.Bail) From year 2006 to 2009 & Criminal Appeal under J.J.Act,2015 (Admission, Hearing)** **ii) Criminal Revision from Year 2019 to 2022 (Admission, Hearing)** **iii)Criminal Writ from Year 2019 to 2024 (Admission, Hearing)** **iv)Specially assigned Matter** **v) Tied up matters**
31	**SB-X Criminal (2nd Half)**	**Hon'ble Mr. Justice Alok Kumar Pandey**	**Group-52** **Group-49** **Group-54** **Group-59**	**i) Criminal Revision from year 2023 to 2024 (Admission, Hearing)** **ii)Cr. Misc. Transfer** **iii)Criminal Writ of year 2025 (Admission, Hearing)** **iv)Special Leave to Appeal** **v)Specially assigned Matter** **vi) Tied up matters**
32	**SB-XI Criminal**	**Hon'ble Mr. Justice Sunil Dutta Mishra**	**Group-45**	**i)Criminal Quashing up to Year 2018 (Admission, Hearing)** **ii)Specially assigned matter** **iii)Tied up matters**
33	**SB-XII Criminal**	**Hon'ble Mr. Justice Ashok Kumar Pandey**	**Group- 46** **Group-43**	**i)Regular Bail (Fresh, CD & Old Matters)** **ii)Criminal Appeal (SJ) arising out of SC/ST Act (R.Bail)** **iii) Specially assigned matter** **iv)Tied up matters**

34	**SB-XIII Criminal**	**Hon'ble Mr. Justice Praveen Kumar**	**Group-45** **Group-46**	**i)Criminal Quashing From Year 2024 onwards (Admission, Hearing)** **ii)Criminal Misc. under Article 227 Constitution of India** **iii)Specially assigned matter** **iv)Tied up matters**
35	**SB-XIV Criminal**	**Hon'ble Mr. Justice Ansul**	**Group-45**	**i) Criminal Quashing From Year 2019 to 2023 (Admission, Hearing)** **ii)Specially assigned matter** **iii)Tied up matters**

Mentioning of Division Bench Matters before Motion Bench

1. **All motions and mentioning of Division Bench (Civil & Criminal) side in respect of cases already listed, to be listed or to be filed, and matters assignable, under any heading, shall be made before the respective Motion Division Benches.**

Mentioning of Single Bench Matters before Motion Bench

2. **All motions and mentioning of Single Judge. matters whether Civil or Criminal, in respect of cases already listed, to be listed or to be filed, and matters assignable, under any heading, shall be made before respective Single Benches dealing with the subjects as per roster and, in case of a particular subject assigned before more than one Bench, before the senior most Hon'ble Judge presiding over such Benches.**
3. **All matters would be listed as per roster. Tied-up and part-heard matters will be listed on Friday in 2nd half before the respective Benches, subject to any further instruction of Hon'ble Judges concerned.**
4. **Election Petitions under the Representation of People Act would be tried, heard and decided by the Hon'ble Judges, who has been entrusted with such petitions.**

Civil Review Petitions, MJC (Restoration) and Cancellation of Bail in Single Judge Matters to be listed as per Tied-up of the Bench Concerned / Roster of the subject matter.